

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH – COURT NO. III

Service Tax Appeal No. 53177 of 2018

(Arising out of Order-in-Appeal No. 136(SJ)ST/JPR/2018 dated 28.06.2018 passed by the Commissioner (Appeals), Central Excise & Central Goods and Service Tax, Jaipur)

M/s Raj Textiles
111, M.I. Road,
Jaipur-302001

Appellant

VERSUS

Commissioner (Appeals)
Office of the Commissioner (Appeals),
Central Excise & Central Goods and Service Tax,
NCRB, Statue Circle, Jaipur-302005

Respondent

Appearance

None – for the Appellant.

Shri Manoj Kumar, Authorized Representative – for the Respondent

CORAM :

HON'BLE MS. BINU TAMTA, MEMBER (JUDICIAL)
HON'BLE MS. HEMAMBIKA R. PRIYA, MEMBER (TECHNICAL)

Date of Hearing/Decision : 22/01/2024

Final Order No. 50122/2024

Binu Tamta

The learned Authorized Representative for the Revenue has submitted that the matter has been settled under SVLDR Scheme and ST-4 form is placed on record. Accordingly, the appeal is dismissed as withdrawn.

(Dictated & pronounced in open Court)

(Binu Tamta)
Member (Judicial)

(Hemambika R. Priya)
Member (Technical)

RM

